

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 1265
TO BE ANSWERED ON- 29/07/2026

GRANT IN AID FOR THE STATE OF ASSAM UNDER ARTICLE 275(1)

1265. SHRI PRAMOD BORO:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) how much Grant-in-Aid has been disbursed for tribal areas in the State of Assam in last five years, under Article 275 (1) of the Indian Constitution;
- (b) whether Government has taken note that the Autonomous Councils constituted under the Sixth Schedule to the Constitution have been entrusted with significant responsibilities for the protection and preservation of the identity, culture, language and traditions of tribal communities, but have limited financial resources and are largely at the mercy of their respective State Governments for funding; and
- (c) whether the Ministry proposes to introduce a dedicated mechanism for financial assistance, if so, details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a): The Ministry of Tribal Affairs (MoTA) is implementing the programme of “Proviso to Grants under Article 275(1) of the Constitution”, under which funds are provided to State Governments based upon proposals received from the State Government duly approved by Executive Committee of the State (headed by Chief Secretary) and after appraisal and approval thereof by a Project Appraisal Committee (PAC) constituted in this Ministry for this purpose. Funding under this programme is to enable the State to meet the cost of such schemes of development as may be undertaken by the State for the purpose of promoting the welfare of Scheduled Tribes in that State.

The details of fund released to State Govt. of Assam under the programme of “Proviso to Grants under Article 275(1) of the Constitution” during last 5 years is as follow:-

Financial Year	Funds Released (Rs. in Lakh)
2021-22	2570.00
2022-23	2300.00

2023-24	3294.12
2024-25	4286.23
2025-26	3413.85
Total	31259.42

(b) & (c): The Autonomous Councils constituted under the Sixth Schedule to the Constitution have been entrusted with legislative, administrative and judicial powers in respect of specified subjects within their jurisdiction, including matters relating to the protection and preservation of the identity, culture, language, customs and traditions of the tribal communities.

The Ministry of Tribal Affairs extends financial assistance for the welfare and development of Scheduled Tribes through various Central Sector and Centrally Sponsored Schemes, which are implemented in accordance with the respective scheme guidelines. The Project Appraisal Committee approves project and amount for the activities/proposals submitted by the State Government as per their respective share of allocation. However, the transfer of funds to the approved projects in Autonomous Councils under the Sixth Schedule is primarily a matter within the purview of the respective State Governments, in accordance with the constitutional and statutory provisions governing such Councils.
